

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 19th December, 2024.

No. LJ (A) 84/2021/ 258 - In exercise of the powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint the following advocates as Addl. Special Public Prosecutor (POCSO) in the following Districts as indicated against each with immediate effect and until further orders:

Sl. No.	District	Name	Designation
1.	East Khasi Hills, Shillong.	i. Miss Jessica S. Wahlang, Advocate. ii. Miss Hasina K. Sangma, Advocate iii. Smti Donakor Hynniewta, Advocate	Addl. Special Public Prosecutor (POCSO).
2.	South Garo Hills, Baghmara.	Smti.C. W. Momin, Advocate	Addl. Special Public Prosecutor (POCSO).

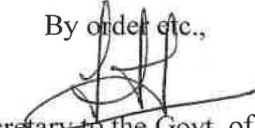
Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/258 -A,

Dated Shillong, the 19th December, 2024.

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Deputy Commissioner, Shillong/Baghmara.
4. The Director General of Police, Meghalaya, Shillong.
5. The District & Sessions Judge, Shillong/Baghmara
6. The Superintendent of Police, Shillong/Baghmara
7. The Accountant General (A & E), Meghalaya, Shillong- 793001. The above Addl. Special Public Prosecutor shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Shillong District Treasury/Baghmara Treasury, Baghmara.
10. Law (B) Department.
11. DEO, Law Department.
12. Advocates concerned. Charge report of assuming charge as Addl. Special Public Prosecutor along with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.